

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(APPELLATE JURISDICTION)**

**APPEAL NO. 219 OF 2018 &**  
**IA NO. 1083 OF 2018**

**Dated:** **05<sup>th</sup> December, 2018**

**Present:** HON' BLE MR. JUSTICE N.K. PATIL, JUDICIAL MEMBER  
HON' BLE MR. RAVINDRA KUMAR VERMA, TECHNICAL MEMBER

**In the matter of:**

**Sunmark Energy Project Limited**

... **Appellant(s)**

**Vs.**

**Bihar Electricity Regulatory Commission & Ors.**

... **Respondent(s)**

Counsel for the Appellant (s) : Ms. Amrita Narayan  
Mr. Ashwin Rakesh

Counsel for the Respondent (s) : Mr. Avinash Kumar, Dy. Director for R-1  
Ms. Gargi Srivastava for R-2 to R-4

**ORDER**

The learned counsel appearing for the Respondent Nos.2 to 4 prays for another four weeks time to enable them to file the reply in the matter.

Mr. Avinash Kumar, Dy. Director for Respondent No.1, party in person present. He further submitted that he will undertake to file reply on behalf of Respondent No.1 during the course of the day.

Submissions made by the learned counsel appearing for the Respondent Nos. 1 & 2 to 4, as stated above, are placed on record.

The learned counsel appearing for the Respondent Nos.2 to 4 is permitted to take necessary steps for filing the reply with the application for condonation of delay for filing the Reply by 04.01.2019 after duly serving copy on the other side. Thereafter, rejoinder, if any, may be filed by 06.02.2019 after duly serving copy on the other side.

List this matter on **21.02.2019**, as agreed by the learned counsel appearing for both the parties.

**( Ravindra Kumar Verma)**  
**Technical Member**

*Pr/pk*

**(Justice N. K. Patil)**  
**Judicial Member**